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**CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH: CUTTACK**

Original Application No. 260/00114 of 2016
Cuttack, this the 3rd day of March, 2016

CORAM
HON'BLE SHRI A.K. PATNAIK, MEMBER (JUDL.)
HON'BLE SHRI R.C.MISRA, MEMBER (ADMN.)

.....
Gouranga Charan Patra,
aged about 62 years,
S/o late Jagabandhu Patra,
Retired CTI/Commercial/
Khurda/E.Co.Rly.,
Permanent resident of
Vill/PO- Baralpokhari,
PS/Dist- Bhadrak, Odisha.

...Applicant

(Advocates: M/s. N.R.Routray, S.Sarkar, U.K.Bhatt, Smt. J.Pradhan,
T.K.Choudhury S.K.Mohanty)

VERSUS

Union of India Represented through its

1. General Manager,
East Coast Railway, E.Co.R. Sadan,
Chandrasekharpur, Bhubaneswar,
Dist-Khurda.
2. Senior Divisional Personnel Officer,
East Coast Railway,
Khurda Road Division,
At/PO- Jatni, Dist- Khurda.
3. Senior Divisional Commercial Manager/
East Coast Railway,
Khurda Road Division,
At/PO- Jatni, Dist- Khurda.
4. Senior Divisional Financial Manager/
East Coast Railway,
Khurda Road Division,
At/PO- Jatni, Dist- Khurda.

... Respondents

(Advocate: Mr. T.Rath)

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All

OR D E R (ORAL)

A.K. PATNAIK, MEMBER (JUDL.):

Heard Mr. N.R.Routray, Ld. Counsel for the Applicant, and Mr. T.Rath, Ld. Standing Counsel appearing for the Respondent-Railways, on whom a copy of this O.A. has already been served, and perused the materials placed on record.

2. This O.A. has been filed by the applicant under Section 19 of the Administrative Tribunals Act, 1985 praying for the following reliefs:

“i. To direct the Respondents to take Rs. 22,130/- as the last pay of the applicant instead of Rs. 21660.

ii. And to direct the Respondents recalculate the superannuation financial benefits and pay the differential, leave salary, DCRG, Commuted Value of Pension and Pension.

iii. And to direct the Respondents to release the unpaid DCRG amount of Rs. 77,000/- and pay 12% interest for the delayed period of payment of the DCRG amount.

And pass any other order.....”

3. By drawing our attention to the salary slip for the month of January, 2014 under Annexure-A/1, Mr. Routray, Ld. Counsel for the applicant, brought to our notice that the pay of the applicant was 22130/- whereas while issuing the PPO the said pay has been reflected as 21660/. So also, Mr. Routray submitted that some amount of DCRG has also not been disbursed to the applicant. Mr. Routray, Ld. Counsel for the applicant, submitted that ventilating his grievance the applicant preferred representation on 02.11.2015 vide Annexure-A/4 before Respondent No. 2, i.e. Sr. Divisional Personnel Officer, but till date no response has been received by the applicant. Accordingly, he has moved this Tribunal with the aforesaid prayers.

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4. Since the representation dated 02.11.2015 (Annexure-A/4) of the applicant is stated to be pending with Respondent No.2 instead of keeping the matter pending, without going into the merit of this case, we dispose of this O.A. at this admission stage with direction to the Respondent No. 2 to consider the representation, if at all made and pending with him, and communicate the result thereof to the applicant in a well reasoned order within a period of two months from the date of receipt of a copy of this order. However, the points raised by the applicant in his representation are kept open for the Respondent No.2 to consider the same keeping in mind the Rules and Regulations in force. Though, we have not expressed any opinion on the merit of the matter, still then we make it clear that if after such consideration as per rules and regulations the applicant is found to be entitled to the relief claimed by him then expeditious steps be taken preferably within a period of three months from the date of such consideration to disburse those amount to the applicant. If in the meantime the said representation has already been disposed of then the result thereof be communicated to the applicant within a period of four weeks.

5. With the aforesaid observation and direction, this O.A. stands disposed of. No costs.

6. On the prayer made by Mr. Routray, Learned Counsel appearing for the applicant, copy of this order, along with paper book, be sent to Respondent Nos. 2, 3 and 4 by Speed Post for which he undertakes to file the postal requisites by 09.03.2016. Free copy of this order be made over to Mr.

T.Rath.


(R.C.MISRA)
MEMBER(Admn.)


(A.K.PATNAIK)
MEMBER(Judl.)